

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107
IA(I.B.C)/770 (CH)2023, IA(I.B.C)/771 (CH)2023
And
CP (IB) No.385/Chd/Hry/2019

IN THE MATTER OF:
Geeta Chhabra

...Petitioner-Operational Creditor

Versus

G.L.M. Infratech Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 08.04.2024

CORAM:

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in : Mr. M.S. Khillan, Advocate
main petition
respondent in IA
No.770/2023

For the Respondent : Ms. Salina Chalana, Advocate

For the applicant in : Ms. Maninee proxy counsel for Mr. Shekhar Verma,
IA No.770/2023 as Advocate
well as in IA
No.771/2023

ORDER

IA(I.B.C)/770 (CH)2023

Heard the submissions made by the counsel for the respondent (Section 9 petitioner). The proxy counsel for the applicant is also present. The counsel for the respondent has prayed for grant of leave for filing the hard copy of the reply

Priyanka
08.04.2024

and prayed for an adjournment. Leave prayed for is granted. Ld. counsel for the respondent is directed to take steps for filing the hard copy of the same within two days. Let the matter be posted after two weeks.

Let the matter be posted to 02.05.2024 before the Regular Bench.

IA(I.B.C)/771 (CH)2023

Let the matter be posted to 02.05.2024 before the Regular Bench.

CP (IB) No.385/Chd/Hry/2019

Let the matter be posted to 02.05.2024 before the Regular Bench.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)